

IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

I.T.A. No. 1234/Kol/2019
Assessment Year: 2014-15

Mallipudi Venkatkrishna Murty.....**Appellant**
[PAN: ADSPM 0856 H]

Vs.

DCIT, Circle-13(1), Kolkata.....**Respondent**

Appearances by:

None appeared on behalf of the Assessee.

Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 19th, 2021

Date of pronouncing the order : February 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 1234/Kol/2019 as he has availed the scheme under "Vivad Se Vishwas Act, 2020" vide his application dated 11.02.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th February, 2021.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.02.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Mallipudi Venkatkrishna Murty, 50, Bon Behari Bose Road, Ramkrishnapur, Howrah-711 101.**
2. **DCIT, Circle-13(1), Kolkata.**
3. CIT(A)-5, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches